

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES**

LOK SABHA

**STARRED QUESTION NO. 114
TO BE ANSWERED ON 03.12.2024**

Digitization of Land Records

***114. Shri Praveen Patel:**

Shri Kanwar Singh Tanwar:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has made any efforts to modernise the management of land ownership in rural areas and if so, the details thereof, State/District-wise including Chhattisgarh, Maharashtra, Uttar Pradesh and NCT of Delhi;

(b) the role of digitized records in simplifying dispute resolution, reducing the burden of courts and empowering the marginalised communities in the country along with the salient features thereof;

(c) the details and total number of land records which have been fully digitized in the country, State-wise including Uttar Pradesh, Chhattisgarh, NCT of Delhi, Palghar District in Maharashtra and Amroha Parliamentary Constituency of Uttar Pradesh; and

(d) whether the Government has made any efforts for providing the ownership rights for the agriculture land provided to landless people of rural villages of Delhi State in 1975 and if so, the details thereof?

ANSWER

MINISTER OF RURAL DEVELOPMENT

(SHRI SHIVRAJ SINGH CHOUHAN)

(a) to (d) A statement is laid on the table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 114 for answer on 03.12.2024

(a) Land governance is a State subject listed at Sl. No.18 & 45 of State List (List II) and at Sl. No.6 & 42 of Concurrent list (List III) of the 7th Schedule of the Constitution wherein land revenue governance system is governed by State specific Acts/Rules/Regulations and certain Acts and Rules/Regulations of Central Government.

Government of India has been implementing a comprehensive programme for digitization/computerization of land records/registration process in the country by the name of Digital India Land Records Modernization Programme (DILRMP) with 100% financial assistance from Central Government since 2016-17. The objective of the programme is to develop a modern, comprehensive and transparent land record management system which will inter alia: (i) improve real-time information on land; (ii) optimize use of land resources; (iii) benefit both landowners & prospectors; (iv) assist in policy & planning; (v) reduce land disputes; (vi) check fraudulent / benami transactions; (vii) obviate need of physical visits to Revenue/Registration offices; (viii) enable sharing of information with various organizations/agencies. It has been implemented by all the States/UTs including Chhattisgarh, Maharashtra, Uttar Pradesh and NCT of Delhi.

(b) DILRMP is a digital initiative to integrate land information and management systems, to empower and benefit the citizens of India, irrespective of caste, creed, religion, region, rural or urban, poor or rich, farmers or labourers or entrepreneurs, so on and so forth, through the benefits of computerization & digitization of land records. The digitized land records of States/UTs aims to inter alia provide error-free, transparent and tamper-proof land records, reduce land disputes, simplify procedure of transfer of property title, assist in policy / planning, etc.

(c) Status of land records which are fully digitized in the country, State-wise including Uttar Pradesh, Chhattisgarh, NCT of Delhi, Palghar District in Maharashtra and Amroha Parliamentary Constituency of Uttar Pradesh are given at **Annexure**.

(d) No Sir.

Annexure referred in reply to part (c) of Lok Sabha Starred Question No.114 to be answered on
03.12.2024

Computerization of Land Records (CLR)					
Sl.No.	State/ UT Name	Total RORs	Total No. of Villages	Villages of	
				CLR Completed(No.)	CLR Completed(%)
1	A & N ISLANDS	1,20,449	205	205	100.00
2	ANDHRA PRADESH	2,72,94,315	17,564	17,344	98.75
3	ASSAM	43,78,822	23,033	19,687	85.47
4	BIHAR	4,25,33,351	45,949	45,743	99.55
5	CHANDIGARH	5,392	25	25	100.00
6	CHHATTISGARH	2,21,54,450	19,818	19,672	99.26
7	GOA	7,89,875	425	425	100.00
8	GUJARAT	1,19,40,832	18,389	18,387	99.99
9	HARYANA	49,29,960	7,100	6,885	96.97
10	HIMACHAL PRADESH	11,87,349	21,067	20,922	99.31
11	JAMMU & KASHMIR	65,91,042	6,850	6,828	99.68
12	JHARKHAND	24,14,830	32,945	32,707	99.28
13	KARNATAKA	1,68,45,472	30,715	29,404	95.73
14	KERALA	1,42,81,074	1,674	1,674	100.00
15	LADAKH	249	247	71	28.51
16	LAKSHADWEEP	72,425	24	24	100.00
17	MADHYA PRADESH	4,56,42,133	55,693	55,678	99.97
18	MAHARASHTRA	2,40,07,776	44,798	44,781	99.96
19	MANIPUR	6,11,343	2,715	548	20.18
20	MIZORAM	3,56,587	911	495	54.34
21	NAGALAND	1,07,830	1,600	512	32.00
22	NCT OF DELHI	67,010	207	196	94.69
23	ODISHA	1,45,62,018	51,788	51,726	99.88
24	PUDUCHERRY	2,98,219	130	130	100.00
25	PUNJAB	56,71,959	13,016	12,731	97.81
26	RAJASTHAN	1,22,28,999	48,719	47,417	97.33
27	SIKKIM	1,82,596	421	413	98.10
28	TAMILNADU	2,32,01,068	16,810	16,797	99.92
29	TELANGANA	1,29,19,557	10,947	10,190	93.08
30	DNH & DD	96,352	100	98	98.00
31	TRIPURA	13,06,362	897	897	100.00
32	UTTARAKHAND	15,22,960	16,691	15,820	94.78
33	UTTAR PRADESH	2,25,66,485	1,09,096	1,05,593	96.79
34	WEST BENGAL	4,85,93,416	42,423	42,240	99.57

Note: Most of the NE States do not have land records like other States due to community ownership issue and Ladakh has started digitization in last couple of years. The above data is for digitization carried out of existing land records and does not include the areas where the land records are not there.

Annexure (a)

Sl.No.	State/ UT Name	Total No. of Villages	No of Villages	
			CLR Completed(No.)	CLR Completed(%)
STATUS OF AMROHA LOK SABHA CONSTITUENCY				
	AMROHA, UTTAR PRADESH	1280	1274	99.53%
STATUS OF PALGHAR LOK SABHA CONSTITUENCY				
	PALGHAR, MAHARASHTRA	1013	1013	100%